

आयकर अपीलिय अधिकरण, सुरत न्यायपीठ, सुरत  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
 SURAT BENCH, SURAT**  
 श्री सी.एम.गर्ग, न्यायिक सदस्य तथा श्री ओ.पी.मीना, लेखा सदस्य के समक्ष  
**BEFORE SHRI C.M.GARG, JUDICIAL MEMBER  
 AND SHRI O.P.MEENA, ACCOUNTANT MEMBER**

आ.अ.सं./I.T.A No.782/Ahd/2016/SRT  
 निर्धारण वर्ष/Assessment Year : 2010-11

Smt.Jullie Amit kaneria, 64, Himgiri Bungalows, Near Rajhans Cinema, Piplod, Dumas Road, Surat-395 007.	<b>Vs.</b>	The Income Tax Officer, Ward-1(3)(7), Surat.
<b>[PAN:AIZPK3199B]</b>		
अपीलार्थी <b>Appellant</b>		प्रत्यर्थी/ <b>Respondent</b>

निर्धारिती की ओर से /Assessee by	Shri Hiren Vepari - CA
राजस्व की ओर से /Revenue by	Shri R.P.Rastogi - Sr.DR

सुनवाई की तारीख/ Date of hearing:	30.07.2018
उद्घोषणा की तारीख/Pronouncement on	09.08.2018

**आदेश /ORDER**

**PER O. P. MEENA, ACCOUTANT MEMBER:**

1. This appeal filed by the Assessee is directed against the order of learned Commissioner of Income tax (Appeals)-II, Surat (in short “the CIT (A)”) dated 03.02.2016 pertaining to Assessment Year 2010-11, which in turn has arisen from the order passed by the Income Tax Officer, Ward-3(3), Surat (in short “the AO”) dated 30.03.2013 under section 143(3) of Income Tax Act, 1961 (in short ‘the Act’).

2. At the outset, the assessee has filed an application vide letter dated 30.07.2018 seeking permission to withdraw the above appeal. After considering the facts, the request of the assessee is accepted for which the Id.Senior Departmental Representative had also has no objection.

3. In view of this, the appeal is treated as dismissed as withdrawn.

4. The order pronounced in the open Court on 09-08-2018.

Sd/-

(सी.एम.गर्ग /C.M. GARG)

न्यायिकसदस्यतथा/JUDICIAL MEMBER

सुरत/ Surat, दिनांक Dated: 9<sup>th</sup> Aug, 2018/S.Gangadhara Rao, Sr.PS

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Sd/-

(ओ.पी.मीना/O.P.MEENA)

लेखासदस्यकेसमक्ष /ACCOUNTANT MEMBER

/ / TRUE COPY / /

Assistant Registrar, Surat